

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.

.... Applicant/petitioner

v.

Value Infratech India Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Kunal Godhwani, Adv.

For the Respondent(s):

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ORDER

A copy of the order passed by the Hon'ble National Company Law Appellate Tribunal has been placed on record in Company Appeal (AT) (Insolvency) No. 29 of 2019 decided on 14.05.2019. Ld. Counsel for the petitioner seeks and is granted one-week time to study the law and then make submissions.

List for arguments on 06.06.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)